

ITEM NO.31

COURT NO.2

SECTION XII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 744-745/2023

LINGUISTIC MINORITIES FORUM OF TAMIL NADU

Appellant(s)

VERSUS

THE STATE OF TAMIL NADU & ORS.

Respondent(s)

Date : 06-02-2023 These appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE MANOJ MISRAFor Appellant(s) Mr. Byrapaneni Suyodhan, Adv.
Mr. Abhijit Basu, Adv.
Mr. Kumar Shashank, Adv.
Ms. Tatini Basu, AORFor Respondent(s) Dr. Abhishek Manu Singhvi, Sr. Adv.
Mr. D. Kumanan, AOR
Mrs. Deepa S., Adv.
Mr. Sheikh F. Kalia, Adv.
Ms. Racheeta Chawla, Adv.
Ms. Divya Singh, Adv.
Mr. Varun K. Chopra, Adv.
Mr. Mehul Sharma, Adv.UPON hearing the counsel the Court made the following
O R D E R

On hearing learned counsel for the parties, it is not possible to take a final call on the matter and we have already granted leave.

We are of the view that the interim arrangement which was earlier applying in terms of the High Court's judgment in Writ Petition No.28032/2018 and other connected matters dated 23.09.2019 for a period of three years be extended for a period of one year more, within which time we are setting down the appeal for hearing.

The order which was applicable is as contained in para 107 of that judgment which reads as under:

"107. For the foregoing reasons, Letter (MS) No.134, dated 18.07.2016, cannot be quashed. However, having regard to the discussion, the respondents are directed to grant exemption to the students, studying linguistic minority schools, from writing Tamil language papers in 10th Standard Public Examination under Batch I for three years 2020 to 2022 Academic year only."

The aforesaid would thus, imply that instead of the period 2020 to 2022 it would apply to even for 2023.

Interim issue decided in the aforesaid terms.

List on the Regular Board in the week commencing 11th July, 2023.

(ASHA SUNDRIYAL)
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
COURT MASTER (NSH)